

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
TA (IBC)- 32(PB)/2023

IN THE MATTER OF:

Vir Jai Khosla

.... Petitioner/Applicant

v.

IDBI Bank Ltd

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 02.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr. Deepak Khosla, Mr. Nimish Sharma, Mr. Sourabh, Adv.

For the Intervener : Mr. Abhishek Anand, Mr. Shashwat Hudda, Adv. in Ivn. P- 66/2023

For the Respondent : Mr. Mihir Thakore, Sr. Adv., Mr. Ritin Rai, Sr. Adv., Mr. Ashim Sood, Ms. Ruby Singh Ahuja, Mr. Varun Khanna, Mr. Devang Kumar, Ms. Ritika Sinha, Adv. for the R-24 & for R-26

ORDER

Ivn. P- 66/2023

Heard, Ld. Counsel Mr. Deepak Khosla appearing through VC on behalf of the Petitioner.

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the Intervener.

Ld. Counsel for the Respondent(s) also appeared.

At the request and with the consent of the parties, list the matter for further consideration **on 23.02.2024** for a physical hearing.

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(RAMALINGAM SUDHAKAR)
PRESIDENT